

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE TWENTY SECOND DAY OF JUNE
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 493 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the Order dated 26/03/2026 passed in W. P. No. 8999 of 2026 on the file of the High Court.

Between:

M/s Kanakadurga Chit Funds Pvt. Ltd, Hanumakonda Branch, Hanumakonda Dist. Rep by its Zonal Manager (legal) N.Ramesh, S/o Komaraiah, R/o Nallakunta, Hyderabad.

...APPELLANT

AND

1. Jetti Shankar, S/o Damodhar, aged about 45 years, Occ: Pharmacist, O/o Govt. Unani Dispensary, Itkalapally Warangal. R/o Bhairanpally, Hasanpaithy, Warangal. Presently working at O/o Govt. Unani Hospital. Raipura, Hanamkonda.
2. Ravula Laxmi, W/o Veeraiah, aged about 56 years, Occ Ayah, O/o District Medical and Health Officer, R/o H.No.3-14-265/A, Gowthamnagar Reddy Colony, Hanamkonda, Presently working as Office Subordinate, O/O District Health Medical Officer Warangal.

...RESPONDENTS/PETITIONER NOS.1 AND 2

3. The State of Telangana, Rep. by its Prl. Secretary Revenue Registration-I Department Secretariat, Hyderabad.
4. The Principal Secretary, Revenue Chit Appeal Authority, Secretariat, Hyderabad.
5. The Deputy Registrar of Chits, Warangal, Warangal District.

...RESPONDENTS/RESPONDENTS NOS.1 TO 3

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order dated 26/03/2026 in W. P. No. 8999 of 2026 passed by the Honourable Single Judge pending disposal of the main Writ Appeal.

Counsel for the Appellant: SRI N. AMARNATH

**Counsel for the Respondent Nos.1 and 2: SRI M. DURGA PRASA
Counsel for the Respondent Nos.3 to 5: SRI MURALIDHA REDDY,
AGP FOR STAMPS AND REGISTRATION**

The Court Delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 493 of 2026

DATED : 22.06.2026

Between:

M/s. Kanakadurga Chit Funds Pvt. Ltd

...Appellant

AND

Jetti Shankar India and four others

...Respondents

JUDGMENT:

Sri N. Amarnath, learned counsel appears for appellant.

Sri Muralidhar Reddy Katram, learned Government Pleader for Stamps and Registration appears for respondent Nos.3 to 5.

2. The instant Writ Appeal is directed against the order dated 26.03.2026 passed in Writ Petition No.8999 of 2026 by the learned writ Court.

3. The order under appeal dated 26.03.2026 reads as under:

"Aggrieved by the inaction of respondent No.2 in entertaining the appeal filed by the petitioners against the *ex parte* award passed by respondent No.3 in AA.CF.No.687 of 2021 dated 18.02.2022, the present writ petition is filed.

2. Heard Sri M. Durga Prasad, learned counsel appearing for the petitioners, and Ms. S. Sravanthi, learned Assistant Government Pleader for Stamps and Registration, appearing on behalf of respondent Nos.1 to 3. With their consent, the writ petition is taken up for disposal at admission stage.
3. Learned counsel for the petitioners submits that the petitioners filed a statutory appeal, under Section 70 of the Chit Funds Act, 1982, against the *ex parte* award passed by respondent No.3 herein in AA.CF.No.687 of 2021 dated 18.02.2022, before respondent No.2 vide Appeal No.25918 of 2025, along with an application for grant of stay. However, till date, respondent No.2 has not taken up the matter for hearing, and the same is pending adjudication. Therefore, learned counsel for the petitioner seeks indulgence of this Court to issue necessary directions to respondent No.2 to consider the said appeal and pass necessary orders within a time-frame as may be stipulated by this Court.
4. Learned Assistant Government Pleader fairly submits that respondent No.2 will consider the appeal filed by the petitioner vide Appeal No.25918 of 2025, and pass appropriate orders, in accordance with law.
5. Having regard to the submissions made by learned counsel for the respective parties, the Writ Petition is disposed of directing respondent No.2 to pass appropriate orders on the appeal preferred by the petitioner vide Appeal No.25918 of 2025 dated 19.09.2025, against the award passed by respondent No.3 dated 18.02.2022 in AA.CF.No.687 of 2021, duly affording an opportunity of personal hearing to the petitioners and by putting all the affected parties on notice, strictly in accordance with law, as expeditiously as possible, preferably, within a period of eight (08) weeks from the date of receipt of a copy of this order, and communicate a copy thereof to the petitioners. Till such time, the operation of the award passed by respondent No.3 dated 18.02.2022 in AA.CF.No.687 of 2021 shall remain stayed.”

4. The appellant is respondent No.4 in the Writ Petition which was disposed of by the learned writ Court *vide* order under appeal without issuing notice to it.

5. Learned counsel for the appellant contends that the averment made by the writ petitioners that they have filed a statutory appeal is incorrect. He has referred to the document at page 25 which is an Appeal bearing No.25918 of 2025 against Award in AA/CF/No.687 of 2021 before the Principal Secretary, Revenue (Chit Appeal Authority), Telangana, Hyderabad. He further submits that the appellant has been pursuing Execution Petition which is kept pending in view of stay of the operation of award passed by respondent No.3 dated 18.02.2022 in AA/CF/No.687 of 2021 by the learned writ Court. The order under appeal therefore suffers from several infirmities including denial of opportunity to the appellant to represent its case.

6. After hearing the learned counsel for the parties and the specific points being raised, we are of the considered view that the order under appeal if is suffering from errors apparent on the face of the record or suppression of material facts and passed without opportunity of hearing to the appellant herein/respondent No.4, the

proper course for the appellant is to seek review of the order under appeal dated 26.03.2026. We therefore grant liberty to the appellant to file a review petition before the learned writ Court within two (2) weeks. The learned writ Court would endeavour to hear such review petition expeditiously after due notice to the parties concerned.

The instant Writ Appeal is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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**SD/- V.KAVITHA
DEPUTY REGISTRAR**

SECTION OFFICER

To,

1. The Pri. Secretary Revenue Registration-I Department Secretariat, The State of Telangana, Hyderabad.
2. The Principal Secretary, Revenue Chit Appeal Authority, Secretariat, Hyderabad.
3. The Deputy Registrar of Chits, Warangal, Warangal District.
4. One CC to Sri N. Amarnath, Advocate [OPUC]
5. One CC to Sri M. Durga Prasad, Advocate[OPUC]
6. Two CCs to the GP for Stamps and Registration, High Court for the State of Telangana, at Hyderabad[OUT]
7. Two CD Copies

TJ

TKS

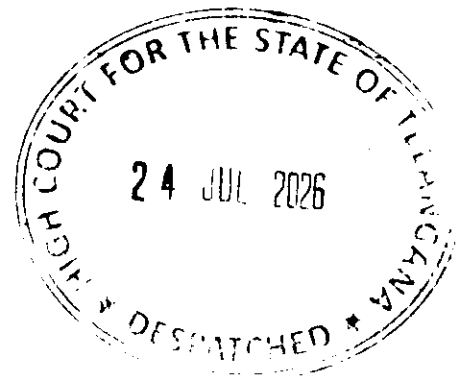


HIGH COURT

DATED: 22/06/2026

JUDGMENT

WA.No.493 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

⑩
01/07/26
K.R.